

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 182 of 2020

In the matter of:

J.M. Housing Ltd & Ors.

....Appellants

Vs.

Surender Kumar Gupta & Ors.

....Respondents

Present

For Appellants: Dr. UK Chaudhary, Sr. Advocate with Ms. Manisha Chaudhary, Mr. Pradeep Kumar Mittal and Mr. Praveen Kumar Mittal, Advocates.

**For Respondents: Mr. Rakesh Kumar, for Caveator (R-1, 2 and 3).
Mr. Sudhir Nandrajog and Mr. Aman Nandrajog, for R-6, 7 and 8.
Mr. Pradeep Sachdeva, for R-3.**

ORDER
(Virtual Mode)

02.11.2020: Heard the Learned Sr. Counsel Dr. UK Choudhary, appearing for the Appellants. There shall be an Order of status quo in respect of the Impugned Order dated 05.10.2020, passed by the National Company Law Tribunal New Delhi, Court – II in CP/133/2020 till the next date of hearing on 20.11.2020. At this stage, Mr. Rakesh Kumar informs this Tribunal that he appears for R-1 to R-3. For Respondent No. 6, 7 and 8 Mr. Sudhir Nandrajog, Learned Counsel appears. It is in respect of other Respondents No. 4 and 5 notice is ordered to the Respondents returnable by 20.11.2020. Let the requisites be filed alongwith a process fee within three days from today. If the Appellant provides an e-mail address of the Respondents, service may also be

effected in that mode also. Also notice is permitted to be served on the Respondents through speed post. Before the next date of hearing it is open to the respected Learned Counsels appearing for the Parties to file their Reply/Response and the copy of the Reply/Response of the concerned Respondents are required to be served to the Learned Counsel for the Appellants three days before the next date of hearing. It is open to the Learned Counsel for the Appellant to file Rejoinder, if any, by then.

The Registry is directed to list the matter on **20th November, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

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